

MINUTES OF THE MEETING No. 20/13 dated 15.8.2012 (held on 17.8.2012) UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC (Chem.Div)
2. Shri Nand Lal, Sr. Development Officer, DIPP
3. Shri Parveen Sharma, Dy.DGFT
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.19/13 for confirmation and confirmed and adopted the same without any change.

Case No M-62 NC No.20/13 Dated 15.8.2012 (held on 17.8.2012)	M/ s Faith Industries (P) Ltd, Ahmedabad F.No.01/83/50/722/AM09/DES-IV RLA F.No.08/24/40/102/AM09 Lic.No.0810074286 dated 27.8.2008
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The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem.Div) vide their U.O.14010/90/2008-Ch.II. dated 16.8.2012, decided to approve the case, as under :-

Export Item	Qty.	Import Item	Qty.
Polystab Metallic soap of fatty acids	1 Kg	1. Lead Metal Purity 98% minimum 2. Stearic Acid 3. Titanium Dioxide 4. Paraffin Wax 5. Polyethylene Wax	0.100 Kg 0.100 Kg 0.100 Kg 0.650 Kg 0.100 Kg

Only for regularization purpose. As the licence had already expired, no further imports and exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 20/83-ALC1/2012 **MEETING DATE** : 15.08.2012

1	Case No.:10/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843 21.02.2011	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.9.2012.			

2	Case No.:15/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.9.2012.			

3	Case No.:3/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.9.2012.			

4	Case No.:4/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:12.09.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.9.2012.

5	Case No.: 15/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status: Case Deferred
	HQ File :01/83/050/00234/AM12/	RLA File :10/24/040/00004/AM12/	Lic.No/Date:1010043070 13.05.2011	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.9.2012.			

6

Case No.:17/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Approved
HQ File :01/83/050/00236/AM12/	RLA File :10/24/040/00001/AM12/	Lic.No/Date:1010043068 13.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNM/01/09-10/2920 dt. 14.8.2012, the Committee decided to approve the case at 1% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Essential Oil of Mustard	0.12 MT	Mustard Seed Oil-Cake Meal	11.80 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

7

Case No.:3/20/83-ALC1/2011	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Approved
HQ File :01/83/050/00409/AM12/	RLA File :03/95/040/00348/AM12/	Lic.No/Date:0310646121 03.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/12/2012-PC.II dated 23.7.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Dispersion of Fluoropolymers (Solid Content 17+/- 1%)	1 Kg	Fluoroalkyl Acrylate Copolymer emulsion (Solid Content 30+/- 1%)	0.550 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

8	Case No.:10/30/83-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00536/AM12/	RLA File :03/94/040/00400/AM12/	Lic.No/Date:0310645888 03.08.2011	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 12.9.2012.			

9	Case No.:4/22/83-ALC1/2011	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00419/AM12/	RLA File :03/95/040/00559/AM11/	Lic.No/Date:0310649480 19.08.2011	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 13.8.2012. Accordingly the case may be re-listed on 12.9.2012.			

10	Case No.:18/30/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Rejected
	HQ File :01/83/050/00544/AM12/	RLA File :05/23/040/00203/AM12/	Lic.No/Date:0510301008 02.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 2/4/2012 and 30.5.2012 issued by Deptt. of C&PC(PC Div) followed by reminder dated 17.7.2012 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

11	Case No.:14/30/83-ALC1/2011	Party Name:WEMBLEY LABORATORIES LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Rejected
	HQ File :01/83/050/00540/AM12/	RLA File :05/24/040/00193/AM12/	Lic.No/Date:0510301266 05.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 28/5/2012 issued by Deptt. of C&PC(PC Div) followed by reminder dated 17.7.2012 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

12

Case No.:20/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Approved
HQ File :01/83/050/00704/AM12/	RLA File :10/24/040/00052/AM12/	Lic.No/Date:1010045979 18.10.2011	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNP/01/09-10/2781 dt. 30.7.2012, the Committee decided to approve the case at 10% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	20 MT	Light Black Pepper (Light Berries)	200 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

13

Case No.:5/44/83-ALC1/2011	Party Name:EURO CERAMICS LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Approved
HQ File :01/83/050/00750/AM12/	RLA File :03/94/040/00663/AM12/	Lic.No/Date:0310662240 25.10.2011	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of DIPP vide their U.O.No. Nil dated 17.7.2012 the Committee decided to approve the case, as under :- <u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Calcarious Tiles/Slabs (15 to 25 MM thick) (Agglomerated tiles using Polyester Based Resin)	1 Kg	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Rough Marble Aggregate Stones/Broken Stones of irregular sizes, uneven shapes & various colours arising from mining waste in lumps/pebbles (ITC {HS} Code 25174100)	1.15 Kg	

	Calcite Sand (ITC {HS} Code 25309099) Subject to condition that no stone size shall exceed 165 Cubic CM of size	
2.	Resin (Polyester Based)	0.008 Kg
3.	Additives Namely MEKB	0.001 Kg
4.	Colour/Pigment	0.0016 Kg
5.	Consumables : Diamond Tools, Diamond Segments and Abrasives (6% of FOB value)	3% of FOB value

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

14	Case No.:21/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510307112 03.11.2011	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to refer the application to Ministry of Mine (Shri Anil Subramaniam, US). U.O. issued on 4.5.2012. Reminder to M/o Mines issued on 2.7.2012. Accordingly the case may be re-listed on 12.9.2012.			

15

Case No.:33/20/83-ALC1/2012	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Approved
HQ File :01/83/050/00379/AM13/	RLA File :05/23/040/00276/AM12/	Lic.No/Date:0510307774 14.11.2011	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/9/2012-Ch.II dated 7.5.2012 the Committee decided to approve the case on repeat basis as under :-			
Export Item	Qty.	Import Item	Qty.
Antimony Trisulphide	1 Kg	1. Antimony Concentrate Containing 55% to 62% of Sb content	1.237 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:7/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD.	Meet No/Date:20/83-ALC1/2012	Status:Case
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16			15.08.2012	Deferred
	HQ File :01/83/050/00144/AM13/	RLA File :17/24/040/00070/AM12/	Lic.No/Date:1710004593 15.11.2011	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 29.6.2012 issued by Deptt. of C&PC(Chem.Div). Reminder to firm on 27.8.2012 issued by this office. Accordingly the case may be re-listed on 12.9.2012.			

17	Case No.:8/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00145/AM13/	RLA File :17/24/040/00066/AM12/	Lic.No/Date:1710004589 15.11.2011	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 12.6.2012 issued by Deptt. of C&PC(Chem.Div). Reminder to firm on 27.8.2012 issued by this office. Accordingly the case may be re-listed on 12.9.2012.			

18	Case No.:9/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Approved
	HQ File :01/83/050/00146/AM13/	RLA File :17/24/040/00071/AM12/	Lic.No/Date:1710004594 15.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/75/2011-Ch.II dated 13.8.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product 3310 (Polyoxyethylene 10 Oleyl Cetyl Alcohol)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Oleyl Cetyl Alcohol (Ocenol 50/55) (Colourless to yellowish liquid)	0.620 Kg 0.380 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.:16/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case deferred
	HQ File :01/83/050/00153/AM13/	RLA File :17/24/040/00068/AM12/	Lic.No/Date:1710004591 15.11.2011	Defer Date:

Decision : The Committee considered the case as per agenda. The Committee decided to call for Details of mfg. process with Chemical equation molecular formulae and yields alongwith Central Excise Data on consumption and production from the firm and defer consideration of the case for four weeks. D/L to firm on 27/8/12 issued by this office. Accordingly the case may be re-listed on 12.9.2012.

20	Case No.:24/48/83-ALC1/2011	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00885/AM12/	RLA File :03/94/040/00754/AM12/	Lic.No/Date:0310667718 29.11.2011	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 3.5.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 26.7.2012 issued to firm (e-mail) by this office. Accordingly the case may be re-listed on 12.9.2012.			

21	Case No.:2/48/83-ALC1/2011	Party Name:KIM CHEMICALS LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00863/AM12/	RLA File :03/94/040/00764/AM12/	Lic.No/Date:0310668842 05.12.2011	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 28.5.2012 issued by Deptt. of C&PC(PC.Div). Reminder to firm on 27.8.2012 issued by this office. Accordingly the case may be re-listed on 12.9.2012.			

22	Case No.:14/44/83-ALC1/2011	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00759/AM12/	RLA File :34/24/040/00098/AM12/	Lic.No/Date:3410032545 14.12.2011	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Letter dated 13.4.2012 and 23.5.2012 issued to RLA and firm. An e-mail dated 2.7.2012 issued by this office to Jt.DGFT, Baroda. Reminder by e-mail sent to RLA/firm on 30.8.2012. Accordingly the case may be relisted on 12.9.2012			

23	Case No.:16/44/83-ALC1/2011	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00761/AM12/	RLA File :34/24/040/00097/AM12/	Lic.No/Date:3410032544 14.12.2011	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda. Hard Copy received and sent on 13.2.2012 to TA, C&PC(Chem.Div). Comments awaited from TA. Reminder by e-mail sent to TA on 16.7.2012 to offer comments. A copy of the same has again been sent to			

TA, C&PC(Chem.Div) on 30.8.2012. Accordingly the case may be re-listed on 12.9.2012.

24	Case No.:23/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Approved
	HQ File :01/83/050/00096/AM13/	RLA File :17/24/040/00017/AM10/	Lic.No/Date:1710004671 16.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/75/2011-Ch.II dated 13.8.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Polyoxyethylene Decyl Ether (Product-LXO-09)	1 Kg	1. Iso Decanol (Decyl Alcohol) (Colourless liquid) 2. Ethylene Oxide (Colourless clear liquid)	0.339 Kg 0.661 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

25	Case No.:30/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00775/AM12/	RLA File :05/23/040/00359/AM12/	Lic.No/Date:0510311815 20.12.2011	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 20.6.2012 issued by Deptt. of C&PC(Chem.Div). Reminder issued on 26.7.2012 by this office. Accordingly the case may be re-listed on 12.9.2012.			

26	Case No.:12/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Approved
	HQ File :01/83/050/00149/AM13/	RLA File :17/24/040/00101/AM12/	Lic.No/Date:1710004831 15.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/75/2011-Ch.II dated 13.8.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Polyethylene Glycol (20)	1 Kg	1. Ethylene Oxide (Colourless	0.765 Kg

Staryl Ether (Product-4320)	clear liquid)
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

27

Case No.:15/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Approved								
HQ File :01/83/050/00152/AM13/	RLA File :17/24/040/00038/AM09/	Lic.No/Date:1710004829 15.02.2012	Defer Date:								
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/75/2011-Ch.II dated 13.8.2012 the Committee decided to approve the case as under :-											
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>CSL-40 (Polyoxyethylene 25 Cetostearyl Alcohol) (White to off white flakes)</td><td>1 Kg</td><td>1. Ethylene Oxide (Colourless clear liquid) 2. Ceto Stearyl Alcohol</td><td>0.869 Kg 0.130 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	CSL-40 (Polyoxyethylene 25 Cetostearyl Alcohol) (White to off white flakes)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Ceto Stearyl Alcohol	0.869 Kg 0.130 Kg			
Export Item	Qty.	Import Item	Qty.								
CSL-40 (Polyoxyethylene 25 Cetostearyl Alcohol) (White to off white flakes)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Ceto Stearyl Alcohol	0.869 Kg 0.130 Kg								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

28

Case No.: 10/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status: Case Approved
HQ File :01/83/050/00147/AM13/	RLA File :17/24/040/00103/AM12/	Lic.No/Date:1710004838 17.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/75/2011-Ch.II dated 13.8.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Sorbitan Monostearate (Product-38-R)	1 Kg	Stearic Acid (Pale Yellow- White Insoluble Flakes)	0.660 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:1/8/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00138/AM13/	RLA File :09/24/040/00618/AM12/	Lic.No/Date:0910051746	Defer

29		14.03.2012	Date:12.09.2012
Decision : The Committee considered the case as per agenda and decided to call for Central Excise Data (Production/Consumption). An E-mail issued on 26.7.2012 by this office. Reminder issued to firm on 27.8.2012. Accordingly the case may be relisted on 12.9.2012			

30	Case No.:14/8/83-ALC1/2012	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00151/AM13/	RLA File :04/24/040/00312/AM12/	Lic.No/Date:0410135217 29.03.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 18.6.2012 issued by DIPP. A reminder issued on 26.7.2012 by this office. Accordingly the case may be re-listed on 12.9.2012.			

31	Case No.:26/8/83-ALC1/2012	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00163/AM13/	RLA File :34/24/040/00293/AM12/	Lic.No/Date:3410033759 30.03.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda. As informed by TA in the meeting, the firm has requested to allow some time to give reply to the D/L dated 5.6.2012 . The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 12.9.2012.			

32	Case No.:27/8/83-ALC1/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00164/AM13/	RLA File :34/24/040/00002/AM13/	Lic.No/Date:3410033781 03.04.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 19.6.2012 issued by Deptt. of C&PC(Chem.Div). A reminder issued on 26.7.2012 by this office. Accordingly the case may be re-listed on 12.9.2012.			

33	Case No.:17/8/83-ALC1/2012	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00154/AM13/	RLA File :04/24/040/00341/AM12/	Lic.No/Date:0410135520 12.04.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 18.6.2012 issued by DIPP. A reminder issued on 26.7.2012 by this office. Accordingly the case may be re-listed on 12.9.2012.			

34	Case No.: 35/8/83-ALC1/2012	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status: Case Deferred
	HQ File :01/83/050/00172/AM13/	RLA File :03/95/040/00966/AM12/	Lic.No/Date:0310690671 13.04.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for three weeks for want of information from the firm to the D/L dated 20.6.2012 issued by DC(MSME). Accordingly the case may be re-listed on 5.9.2012.			

35	Case No.: 5/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status: Case Deferred
	HQ File :01/83/050/00185/AM13/	RLA File :08/24/040/00299/AM12/	Lic.No/Date:0810110717 13.04.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for three weeks for want of information from the firm to the D/L dated 20.6.2012 issued by Deptt. of C&PC(Chem.Div). As requested by TA, the case may be re-listed on 5.9.2012.			

36	Case No.: 13/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status: Case Deferred
	HQ File :01/83/050/00193/AM13/	RLA File :08/24/040/00001/AM13/	Lic.No/Date:0810110764 16.04.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for three weeks for want of information from the firm to the D/L dated 20.6.2012 issued by Deptt. of C&PC(Chem.Div). As requested by TA, the case may be re-listed on 5.9.2012.			

37	Case No.: 8/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status: Case Deferred
	HQ File :01/83/050/00188/AM13/	RLA File :08/24/040/00002/AM13/	Lic.No/Date:0810110765 16.04.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for three weeks for want of information from the firm to the D/L dated 20.6.2012 issued by Deptt. of C&PC(Chem.Div). As requested by TA, the case may be re-listed on 5.9.2012.			

	Case No.: 23/8/83-ALC1/2012	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status: Case Approved
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38

HQ File :01/83/050/00160/AM13/	RLA File :05/24/040/00021/AM13/	Lic.No/Date:0510322561 19.04.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/38/2010-Ch.II dated 16.8.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Add Flex	1 Kg	1. Tin Ingot/Tin Alloy	0.224 Kg
		2. 2 EHTG (2-Ethyl Hexyl Thio Glycolate)	0.760 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:29/8/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00166/AM13/	RLA File :08/24/040/00017/AM13/	Lic.No/Date:0810110909 20.04.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for three weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.9.2012.			

40	Case No.:30/8/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00167/AM13/	RLA File :08/24/040/00015/AM13/	Lic.No/Date:0810110908 20.04.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for three weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.9.2012.			

41	Case No.:27/20/83-ALC1/2012	Party Name:SREE RAYALASEEMA ALKALIES & ALLIED CHEMICALS LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00373/AM13/	RLA File :09/24/040/00520/AM12/	Lic.No/Date:0910052283 24.04.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

42	Case No.:18/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00198/AM13/	RLA File :08/24/040/00027/AM13/	Lic.No/Date:0810111137 27.04.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for three weeks for want of information from the firm to the D/L dated 20.6.2012 issued by Deptt. of C&PC(Chem.Div). As requested by TA, the case may be re-listed on 5.9.2012.			

43	Case No.:34/20/83-ALC1/2012	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00380/AM13/	RLA File :09/24/040/00580/AM12/	Lic.No/Date:0910052487 04.05.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

44	Case No.:5/20/83-ALC1/2012	Party Name:VIMAL DRUGS PRIVATE LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Transferred to Different Section
	HQ File :01/83/050/00351/AM13/	RLA File :09/24/040/00049/AM13/	Lic.No/Date:0910052504 08.05.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is related to Pharma			

45

Case No.:4/8/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Approved
HQ File :01/83/050/00141/AM13/	RLA File :03/94/040/00005/AM13/	Lic.No/Date:0310694356 11.05.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/60/2011-Ch.II dated 27.7.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
SOLAR BA 77	1 Kg	Orthochloro Benzaldehyde	0.700 Kg
SOLAR DEP 50	1 Kg	Propargyl Alcohol	1.21 Kg

SOLAR BBIS	1 Kg	1. Benzene Sulphonamide 2. Benzene Sulphonyl Chloride	0.587 Kg 0.660 Kg
SOLAR PME 900	1 Kg	Propargyl Alcohol	0.620 Kg
SOLAR BEO 252	1 Kg	Butynediol	0.706 Kg
SOLAR BMP 176	1 Kg	Butynediol	1.19 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

46	Case No.:21/8/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00158/AM13/	RLA File :31/83/040/00235/AM12/	Lic.No/Date:3110054202 11.05.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.7.2012. Accordingly the case may be re-listed on 12.9.2012.			

47	Case No.:23/16/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00308/AM13/	RLA File :08/24/040/00040/AM11/	Lic.No/Date:0810111650 15.05.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 12.9.2012.			

48	Case No.:21/16/83-ALC1/2012	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00306/AM13/	RLA File :05/23/040/00043/AM13/	Lic.No/Date:0510325845 25.05.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 17.8.2012 issued by DIPP. Accordingly the case may be re-listed on 12.9.2012.			

49	Case No.:6/14/83-ALC1/2012	Party Name:ATUL LIMITED,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00249/AM13/	RLA File :08/24/040/00061/AM13/	Lic.No/Date:0810111959 25.05.2012	Defer Date:12.09.2012

Decision :The Committee considered the case as per agenda and noted that a deficiency letter dated 17.8.2012 (by e-mail) has been issued to firm. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 12.9.2012.

50	Case No.:28/16/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00313/AM13/	RLA File :34/24/040/00040/AM13/	Lic.No/Date:3410034227 28.05.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 12.9.2012.			

51	Case No.:2/16/83-ALC1/2012	Party Name:MICRO INKS LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00287/AM13/	RLA File :03/95/040/00146/AM13/	Lic.No/Date:0310696676 29.05.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 17.8.2012 issued by DIPP. Accordingly the case may be re-listed on 12.9.2012.			

52	Case No.:3/16/83-ALC1/2012	Party Name:R.P.INDUSTRIES	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00288/AM13/	RLA File :05/24/040/00066/AM13/	Lic.No/Date:0510326258 29.05.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.7.2012. Accordingly the case may be re-listed on 12.9.2012.			

Case No.:1/16/83-ALC1/2012	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Approved
HQ File :01/83/050/00286/AM13/	RLA File :03/95/040/00084/AM13/	Lic.No/Date:0310696846 30.05.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/156/2011-Ch.II dated 17.8.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
VICASTOL-94 V/LUXOL-	1 Kg	1. Iso Tridecyl	0.177 Kg

53	94/FAT-S94 (Active 60-62%) FAT LIQUORING AGENT		Alcohol/EXXAL 13 2. Oleic-K/Oleic Acid	 0.252 Kg
	VICASTOL ES/LUXOL-SE/FAT-SE (Active 60-62%) FAT LIQUORING AGENT	1 Kg	1. Iso Tridecyl Alcohol/EXXAL 13 2. Oleic-K/Oleic Acid	0.147 Kg 0.206 Kg
	VEGRASSOL SF-GOLD/LUXOLES/GOLD/FAT-SFG (Active 60-62%) FAT LIQUORING AGENT	1 kG	1. Iso Tridecyl Alcohol/EXXAL 13 2. Oleic-K/Oleic Acid	0.070 Kg 0.0978 Kg
	VEGRASSOL CS-200 LUXOLES-200/FAT-SC 200 (Active 60-62%) FAT LIQUORING AGENT	1 Kg	1. Iso Tridecyl Alcohol/EXXAL 13 2. Oleic-K/Oleic Acid	0.151 Kg 0.212 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

54	Case No.:13/16/83-ALC1/2012	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No/Date: 20/83-ALC1/2012 15.08.2012	Status: Deffered
	HQ File :01/83/050/00298/AM13/	RLA File :05/24/040/00451/AM12/	Lic.No/Date: 0510326439 31.05.2012	Defer Date: 12.9.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.7.2012. Accordingly the case may be re-listed on 12.9.2012.			

55

Case No.:11/16/83-ALC1/2012	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Approved
HQ File :01/83/050/00296/AM13/	RLA File :05/24/040/00075/AM13/	Lic.No/Date:0510326660 05.06.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/30/2009-Ch.II dated 17.8.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffins	1 Kg	Paraffin (C10-C20)	0.560 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

56	Case No.:12/16/83-ALC1/2012	Party Name:SHAHENSHAH CHEMICALS,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Approved
	HQ File :01/83/050/00297/AM13/	RLA File :05/24/040/00077/AM13/	Lic.No/Date:0510326656 05.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/70/2012-Ch.II dated 17.8.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffins	1 Kg	Paraffin (C10-C20)	0.560 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:4/20/83-ALC1/2012	Party Name:GRANITO BRUSHES PVT.LTD,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00350/AM13/	RLA File :07/24/040/00097/AM13/	Lic.No/Date:0710088710 05.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

58	Case No.:26/16/83-ALC1/2012	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00311/AM13/	RLA File :03/95/040/00095/AM13/	Lic.No/Date:0310697657 06.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 17.8.2012 issued by DIPP. Accordingly the case may be re-listed on 12.9.2012.			

	Case No.:27/16/83-ALC1/2012	Party Name:STAR EARTH MINERALS PVT. LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Approved
	HQ File :01/83/050/00312/AM13/	RLA File :03/95/040/00165/AM13/	Lic.No/Date:0310697663 06.06.2012	Defer Date:

59

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/127/2010-Ch.II dated 13.8.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Lanthanum Oxide (99.95%) with 10% LOI	1 Kg	1. Lanthanum Oxide 99.90%	0.950 Kg
		2. Methanol	0.062 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

60

Case No.: 24/16/83-ALC1/2012	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status: Case Deferred
HQ File :01/83/050/00309/AM13/	RLA File :03/94/040/00081/AM13/	Lic.No/Date:0310697840 07.06.2012	Defer Date:12.09.2012

Decision :The Committee considered the case as per agenda. The application was refer to DIPP for providing the comments. U.O issued on 23.8.2012. Accordingly the case may be re-listed on 12.9.2012.

61

Case No.: 19/16/83-ALC1/2012	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status: Case Deferred
HQ File :01/83/050/00304/AM13/	RLA File :03/94/040/00197/AM13/	Lic.No/Date:0310697988 08.06.2012	Defer Date:12.09.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 12.9.2012.

62

Case No.: 1/20/83-ALC1/2012	Party Name:CREATIVE TECHNO SOLUTIONS	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status: Case Deferred
HQ File :01/83/050/00347/AM13/	RLA File :03/94/040/00192/AM13/	Lic.No/Date:0310698222 12.06.2012	Defer Date:12.09.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012

Case No.: 25/16/83-ALC1/2012	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status: Case Deferred
HQ File :01/83/050/00310/AM13/	RLA File :03/94/040/01162/AM12/	Lic.No/Date:0310698217	Defer

63			12.06.2012	Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 12.9.2012.			

64	Case No.:10/16/83-ALC1/2012	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00295/AM13/	RLA File :08/24/040/00096/AM13/	Lic.No/Date:0810112506 14.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 12.9.2012.			

65	Case No.:16/16/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00301/AM13/	RLA File :02/24/040/00042/AM13/	Lic.No/Date:0210178490 14.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.7.2012. Accordingly the case may be re-listed on 12.9.2012.			

66	Case No.:17/16/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00302/AM13/	RLA File :02/24/040/00046/AM13/	Lic.No/Date:0210178499 14.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.7.2012. Accordingly the case may be re-listed on 12.9.2012.			

67	Case No.:18/16/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00303/AM13/	RLA File :02/24/040/00041/AM13/	Lic.No/Date:0210178487 14.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.7.2012. Accordingly the case may be re-listed on 12.9.2012.			

68	Case No.:4/16/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00289/AM13/	RLA File :08/24/040/00045/AM13/	Lic.No/Date:0810112504 14.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 12.9.2012.			

69	Case No.:5/16/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00290/AM13/	RLA File :08/24/040/00044/AM13/	Lic.No/Date:0810112505 14.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 12.9.2012.			

70	Case No.:6/16/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00291/AM13/	RLA File :08/24/040/00038/AM13/	Lic.No/Date:0810112502 14.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 12.9.2012.			

71	Case No.:7/16/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00292/AM13/	RLA File :08/24/040/00099/AM13/	Lic.No/Date:0810112501 14.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 12.9.2012.			

	Case No.:8/16/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00293/AM13/	RLA File :08/24/040/00319/AM12/	Lic.No/Date:0810112503	Defer

72			14.06.2012	Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 12.9.2012.			

73	Case No.:9/16/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00294/AM13/	RLA File :08/24/040/00089/AM13/	Lic.No/Date:0810112498 14.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 12.9.2012.			

74	Case No.:20/20/83-ALC1/2012	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00366/AM13/	RLA File :07/21/040/00147/AM13/	Lic.No/Date:0710088934 15.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

75	Case No.:15/16/83-ALC1/2012	Party Name:PHILLIPS CARBON BLACK LTD	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00300/AM13/	RLA File :02/24/040/00053/AM13/	Lic.No/Date:0210178713 19.06.2012	Defer Date:12.09.2012
	Decision : Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 12.9.2012.			

76	Case No.:20/16/83-ALC1/2012	Party Name:HINDOOSTAN TECHNICAL FABRICS LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00305/AM13/	RLA File :03/94/040/00205/AM13/	Lic.No/Date:0310699159 19.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 12.9.2012.			

77	Case No.:21/20/83-ALC1/2012	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00367/AM13/	RLA File :10/24/040/00016/AM13/	Lic.No/Date:1010050043 19.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.8.2012. Accordingly the case may be re-listed on 12.9.2012.			

78	Case No.:22/16/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00307/AM13/	RLA File :02/24/040/00048/AM13/	Lic.No/Date:0210178767 20.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.7.2012. Accordingly the case may be re-listed on 12.9.2012.			

79	Case No.:6/20/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00352/AM13/	RLA File :10/24/040/00022/AM13/	Lic.No/Date:1010050116 21.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

80	Case No.:10/20/83-ALC1/2012	Party Name:EUROSYNTEC CHEMICALS PVT. LTD.,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00356/AM13/	RLA File :03/94/040/00238/AM13/	Lic.No/Date:0310699610 22.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

81	Case No.:16/20/83-ALC1/2012	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00362/AM13/	RLA File :03/94/040/00204/AM13/	Lic.No/Date:0310699971 27.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of			

hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012

82	Case No.:19/20/83-ALC1/2012	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00365/AM13/	RLA File :05/23/040/00040/AM13/	Lic.No/Date:0510328487 27.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

83	Case No.:18/20/83-ALC1/2012	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00364/AM13/	RLA File :03/94/040/00234/AM13/	Lic.No/Date:0310700037 28.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

84	Case No.:22/20/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00368/AM13/	RLA File :10/24/040/00025/AM13/	Lic.No/Date:1010050229 28.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

85	Case No.:23/20/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00369/AM13/	RLA File :10/24/040/00024/AM13/	Lic.No/Date:1010050230 28.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

86	Case No.:24/20/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00370/AM13/	RLA File :10/24/040/00026/AM13/	Lic.No/Date:1010050228 28.06.2012	Defer Date:12.09.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012

87	Case No.: 30/20/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status: Case Deferred
	HQ File :01/83/050/00376/AM13/	RLA File :10/24/040/00028/AM13/	Lic.No/Date:1010050226 28.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

88	Case No.: 31/20/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status: Case Deferred
	HQ File :01/83/050/00377/AM13/	RLA File :10/24/040/00023/AM13/	Lic.No/Date:1010050224 28.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

89	Case No.: 29/20/83-ALC1/2012	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status: Case Deferred
	HQ File :01/83/050/00375/AM13/	RLA File :07/24/040/00150/AM13/	Lic.No/Date:0710089393 29.06.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

90	Case No.: 28/20/83-ALC1/2012	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status: Case Deferred
	HQ File :01/83/050/00374/AM13/	RLA File :07/21/040/00244/AM13/	Lic.No/Date:0710089394 02.07.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

91	Case No.: 11/20/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status: Case Deferred
	HQ File :01/83/050/00357/AM13/	RLA File :03/94/040/00255/AM13/	Lic.No/Date:0310700647 03.07.2012	Defer Date:12.09.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012

92	Case No.: 12/20/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status: Case Deferred
	HQ File :01/83/050/00358/AM13/	RLA File :03/94/040/00259/AM13/	Lic.No/Date:0310700595 03.07.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

93

Case No.:9/20/83-ALC1/2012	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Approved
HQ File :01/83/050/00355/AM13/	RLA File :03/94/040/00249/AM13/	Lic.No/Date:0310700770 04.07.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/37/2008-Ch.II dated 27.12.2011 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Synthetic Organic Dyestuff Violet Toner DD & (Pigment Violet 27)	1 Kg	1. N-N Dimethyl Aniline 2. Sodium Ferrocyanide	0.355 Kg 0.522 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

94	Case No.: 15/20/83-ALC1/2012	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status: Case Deferred
	HQ File :01/83/050/00361/AM13/	RLA File :03/94/040/00219/AM13/	Lic.No/Date:0310700760 04.07.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

95	Case No.: 13/20/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status: Case Deferred
	HQ File :01/83/050/00359/AM13/	RLA File :03/94/040/00210/AM13/	Lic.No/Date:0310700939 05.07.2012	Defer Date:12.09.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012

96	Case No.:14/20/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00360/AM13/	RLA File :03/94/040/00221/AM13/	Lic.No/Date:0310700944 05.07.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

97	Case No.:17/20/83-ALC1/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00363/AM13/	RLA File :03/94/040/00211/AM13/	Lic.No/Date:0310701350 09.07.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

98	Case No.:7/20/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00353/AM13/	RLA File :03/94/040/00254/AM13/	Lic.No/Date:0310701348 09.07.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

99	Case No.:8/20/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00354/AM13/	RLA File :03/94/040/00033/AM13/	Lic.No/Date:0310701409 10.07.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

	Case No.:32/20/83-ALC1/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00378/AM13/	RLA File :13/24/040/00021/AM13/	Lic.No/Date:1310040330	Defer

100			11.07.2012	Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

101	Case No.:26/20/83-ALC1/2012	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00372/AM13/	RLA File :03/95/040/00236/AM13/	Lic.No/Date:0310701807 13.07.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

102	Case No.:2/20/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00348/AM13/	RLA File :10/24/040/00033/AM13/	Lic.No/Date:1010050441 16.07.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

103	Case No.:3/20/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00349/AM13/	RLA File :10/24/040/00034/AM13/	Lic.No/Date:1010050442 16.07.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

104	Case No.:25/20/83-ALC1/2012	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00371/AM13/	RLA File :10/24/040/00036/AM13/	Lic.No/Date:1010050513 19.07.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012			

	Case No.:35/20/83-ALC1/2012	Party Name:VIRAT EXPORTS P.LTD.,	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
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105	HQ File :01/83/050/00381/AM13/	RLA File :05/24/040/00180/AM13/	Lic.No/Date:0510331514 07.08.2012	Defer Date:12.09.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012				

106	Case No.:36/20/83-ALC1/2012	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00382/AM13/	RLA File :05/23/040/00160/AM13/	Lic.No/Date:0510331553 07.08.2012	Defer Date:12.09.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012				

107	Case No.:37/20/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:20/83-ALC1/2012 15.08.2012	Status:Case Deferred
	HQ File :01/83/050/00383/AM13/	RLA File :03/95/040/00269/AM13/	Lic.No/Date:0310704322 07.08.2012	Defer Date:12.09.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.9.2012				

Date:23.08.2012
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer

